

RAJASTHAN HIGH COURT, JODHPUR

No. 08/P.I./2020

Date 17.03.2020

CIRCULAR

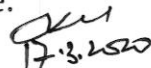
In continuation to this office Circular No. 07/PI/2020 dated 15.03.2020 issued to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued to be observed in subordinate courts, special courts and tribunals of Rajasthan:-

1. Only urgent matters be taken up

- i. Subordinate courts of Rajasthan shall take up only the following urgent matters till 31.03.2020:-
 - I. Bail Applications, Appeals under Special Acts regarding bails.
 - II. Remand matters (in second session of court sitting)
 - III. Injunction/stay Applications,
 - IV. Supurdagi Applications.
 - V. Statements under Section 164 Cr.P.C. including dying declarations.
 - VI. Any other urgent matter to be decided by the Presiding Officer of concerned court.All other matters shall be adjourned suitably subject to further directions.
- ii. In matters having no urgency, common dates shall be given and updated on the same day in CIS so that the lawyers and litigants would get the next dates without coming to the court.
- iii. The filing of cases in subordinate courts shall remain open and limitation period shall continue to run as before.

2. Steps to limit the gatherings in court rooms and court premises

- i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
- ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.


17.3.2020

- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.
- ix. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for

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31.03.2020

suspected infectants may be timely taken up. List of Nodal Officers of each district declared by the State Government shall be published on the High Court website.

4. State Government may be moved for-

- i. Making available thermal guns for checking temperature of the entrant in Court Complexes.

5. Monitoring

- i. A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- ii. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order


REGISTRAR GENERAL

No. Gen/XV/42/2020/2523

Date – 17.03.2020

Copy forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.
4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL